- [Prof. Narain Chand Parashar]

vide for the establishment of a permanent Bench of the High Court of Himachal Pradesh at Hamirpur.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Himachal Pradesh at Hamirpur.'

The motion was adopted.

\PROF. NARAIN CHAND PARA-SHAR: I introduce the Bill.

# PENSIONS (REGULATION) BILL\*

SHRI ATAL BEHARI VAJPAYEE (New Delhi): I beg to move for leave to introduce a Bill to provide for regulation of pensions to Central Government pensioners.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for regulation of pensions to Central Government pensioners."

The motion was adopted.

SHRI ATAL BEHARI VAJPAYEE: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Uttamrao Patil . . . Not present.

15.33 hrs.

BLIND PERSONS (EMPLOYMENT)
BILL—Contd.

MR, DEPUTY-SPEAKER: Now we take up further consideration of Blind

Persons (Employment) Bill moved by Prof. Madhu Dendavate,

Shri Mool Chand Daga to continue.

श्री मूलबन्द हागा (पाली): उपाध्यक्ष महोदय, हम श्री मधुवण्डवते जी की इस बात के लिए प्रशंसा करते हैं, वे प्रशंसा के पात हैं, कि...

MR. DEPUTY-SPEAKER: You have already taken 7 minutes. Now you have to conclude.

भी मूल चन्द्र इत्याः वड़ी मेहनत कर के, बड़ी निष्ठा के साथ, उन्होंने जो बिल रखा है, उपाध्यक्ष महोदय, भाप ने भी उस को देखा होगा, वह जरूर पारित होना चाहिए या उसका सर्क्लेशन होना चाहिए--मेरी ऐसी राय है। माज विश्व के मन्दर 45 करोड़ ऐसे घादमी हैं जो विकलांग हैं भीर हिन्दुस्तान में हिन्दुस्तान की सरकार ने जो फिगर्स दी हैं उस के **प्र**नुसार 4 करोड़ 6 लाख प्रादमी विकलांग हैं। उन्होंने यह भी बतलाया है कि हिन्दुस्तान में 90 लाख के करीव ऐसे लोग हैं जो दृष्टिहीन हैं, 2 लाख 30 हजार ऐसे लोग हैं जो दुष्टिदोष के शिकार हैं, जिन को कम नजर बाता है। इस विकलांग वर्ष में भाप ने जो बिल पेश किया है---इस में दो बातें मुख्य हैं। पेश करने की भावना क्या है? विकलांग धाप से दया नहीं मांगता। यह अपनी मांगों के साथ प्रपने जीवन का ग्राधिकार मांगता है, स्वाभिमान के साथ वह रहना चाहता है। वह यह नहीं चाहता कि माप उस पर दया करें। उन के साथ सहानुभृति होनी चाहिए श्रीर इसीलिए माननीय सदस्य ने यह बिल पेश किया है और मैं इस बाल की

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हो सकता है।

एक बात मैं मधु दंडवते जी से यह कहना चाहसा था कि उन्होंने जो बिल पेश किया है, उस में कुछ ऐसी बातें जिन के बारे में मैं कुछ कहना बाहुसा हूं। ऐसा बिल उन्होने बनाया है, जिस के रूल्स बनाने में एक साल लग जाएगा। इस में उन्होने जगह जगह पर भीर बहुत सारी कलोजों में लिखा है "एज प्रेस्काइड"। तो इस में कितना खर्च होगा भौर किस तरह से दिष्टिहीन व्यक्ति नौकरी प्राप्त कर सकता है। इस तरह की चीज रखने से तो एक पावन्दी सी लग जाती है। इस बिल में यह नहीं बताया गया है कि कितनी उम्म का घादमी नौकरी पाएगा ?

भो॰ मधु वंडवते (राजापुर) : चाइल्ड लेबर नहीं हो सकता?

श्री मूलकम्ब हागाः वह नहीं हो 🕽 सकता है, माना, लेकिन यह नहीं कताया कि किसनी उम्र तक के द्विट-हीन बादमी को प्राप नीकरी हैंके? क्या 40 शास्त्र के आदनी की आध सर्विस देंगे घरेर सर्विस देने का सरीका नया होना? इस में लिखा है कि एक र्यजनदार होना पाक्षिए। यस क्योंकि

बलग बलग रजिस्द्रार होंगे, इसलिए एक चीफ एकिस्टार होना । फिर कंडिशन डासी गई है There will be a board of doctors. डाक्टरों का बोर्ड बैठेगा भीर सर्टीकाई करेगा कि यह ब्रादमी दृष्टि-हीन है, यह अपनी आंखों से **देख नहीं** है । बोर्ड बैठेगा एक That will be a special board. बोर्ड बैठने के घगर कोई बाद डिस्प्यूट रह जाए उस के ग्रन्दर That will be decided by the Government. तो यह जो माप ने तरीका मस्तियार किया है, दृष्टिहीन लोगों को नौकरी विलाने का तरीका क्या किया है, इस में सारा उस को नौकर-शाही के भन्दर बांध दिया है भीर फिर ग्राप ने यह क्लाज दिया है:

'A blind person for registration under this Act may make an application..'

पहले-पहल ग्रंघे भादमी को एप्लिकेशन देनी पड़ेगी और यह फार्मक्या होना? That will be prescribed. फार्म में क्या वातें होंगी? ब्रास्थिर हैं कि कानून भ्राम जानसे ही एक मकड़ी का जाल है और कोई भी **भादमी इस के ऊपर** नहीं पाला। मैं ते। ऐसा समझला हुं कि <sup>"</sup> ज्ञाप जिलमें ज्यादा कानून बनाएंगे, उतना ज्यादा जनता से दूर होंगे भीर जिलने कम आप के कामून होंगे, उतन जनता के पास होंगे ।

### [शी मूलचन्द डामा]

'A blind person for registration under this Act may make an application to the Registering Authority within whose jurisdiction he resides in such form and in such manner as may be prescribed".

यह तो एक्ट में होना बाहिए या लेकिन ग्राप इतने सारे रूस्स बनाने के बारे में सोच रहे हैं।

Now, what is that manner? 'In such form and in such manner'—

what is that form? The form will be prescribed by bureaucrats or you will delegate the power to them.

यह तो भाप एनेक्सचर में लगा देते। ऐसा फार्म बनाएंगे भौर उस में वे कहेंगे एक एफीडेविट दो। ब्लाइंड भादमी कहां से एफीडेविट देगा भौर कैसे मैजिस्ट्रेट से सर्टीफाई कराएगा?

"(2) On receipt of an application under sub-section (1), the Registering Authority may cause such inquiries to be made..."

Then, Sir, I wish to draw your attention to Clause 7, sub-clause (2) which says:

"On receipt of an application under sub-section (1), the Registering Authority may cause such inquiries to be made as it deems necessary and if it is satisfied that the applicant is a blind person it shall register his name in a register and issue him a certificate of registration in the prescribed form."

यह कितना लम्बा प्रोसीजर है। उसको क्या पावर ृंहै, वह क्या इंक्वा-यही करेगा? वह इंक्वायरी करने के बाद एक सर्टीफिकेट इस करेगा। Now, on receiving that application the Registrar will cause an enquiry. A blind person comes with an application and the Registrar will send for an enquiry. Further, the enquiry will be instituted in the manner he deems proper.

प्रव एक प्रोसीजर बना दिया है।

प्रोप्ता कितनी जगह घूमेगा? वह जो

नेजहीन हो गया है। उस को प्राप ने

इतना घुमाया है। वंडवते जी प्रंघों से

सहानुभूति तो बहुत रखते हैं लेकिन

मेरी समझ में इतना घुमाने का कारण

नहीं प्राया। क्या प्राप उस को परिक्रमा

कराना चाहते हैं भौर वह भी इतनी

सम्बी-चौड़ी? हमारी श्रम मंत्री जी

जब उत्तर देंगी तो यह सब बतायेंगी।

पहले तो वह रिजस्टर्ड हो जाए

प्रपनी रिजस्ट्री करा ले। उस के बाद,

उसकी इंक्वायरी हो। फिर नोटिफि
केशन निकलेगा यह सारी बातें हैं।

Then Section 10:

"As soon as may be after the receipt of the notification of the vacancies under section 9, the Registering Authority shall furnish a list of blind persons registered with it, . . . . ."

After that it is provided:

"No employer shall reject a blind person on the ground that the cannot perform a particular job unless so certified by a Board of Experts."

So, we find that the experts come in and the doctor comes in.

मधू दंडवते जी ने एक शहुत भच्छा मध्य पकड़ लिया है कि कोई भी क्लाज हो उस में लिख दिया है कि एज में बी प्रेस्काइड!

"The Appropriate Government shall appoint a Board of Experts in ...

such manner as may be prescribed

It shall be appointed in such manner as may be prescribed.

मैं तो कहता हूं कि भाप संधे को नौकरी दिलाइये लेकिन भाप कह रहे हैं....

"The Appropriate Government shall appoint a Board of Experts in such a manner as may prescribed which shall, in each case, determine whether a blind person can perform a job with the help of modern aids.

The decision of the Board of Experts shall be final and binding

वह आप कहते हैं। इसके कहने कें बाद आप हैंने कह दिया—नो । बाद गर्ममेंट सेटिस्फाई नहीं है, वह चेलेंज करती है....

"The Central Government or the State Government, as the case may be, shall give an unemployment allowance of three hundred rupees per mensem..."

घन धाप कहते हैं कि तीन हैं सी कपये एक अंधे को मिलें। बहुत अच्छी बात है, धगर तीन सी रूपये अंधे को मिलता है और मिलना चाहिए। लेकिन हिन्दुस्तान के बारे में धाप जानते हैं, हमारे शास्त्री जी को भी ज्ञान है। क्या यह तीन सी रुपये पोसिवल हो सकेंगें? जिस के यहां कोई कमाने याला नहीं है धाज भी हिन्दुस्तान में उसको 60 रूपये वेते हैं। मेरे ज्याल से हर राज्य में पेंचन वेते हैं। कोई राज ऐसा नहीं होणा जिस में कि यह ज्यवस्था न हो। कोई धावनी गुनाइ अरेबा तो उस को 6 महीने की सजा

या दो हजार रूपये जुर्मीना होता है तो वह कौन देगा ? इस सेन्यन को साथ पढ़िये...

Further, it is not provided that an employer who contravenes shall be punished. Will it be a summary of a warrant trial? By whom will be be punished?

इस में भाग प्रोसीजर के चक्कर में भी लोगों को डाल रहे हैं। भाग कहते हैं....

Where an offence under this Act has been committed by any Department of Government the head of such Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished.

माप मंत्री रह चुके हैं। माप के दिमाग में माया मौर इसके बाद मापने लिख दिया:

Provided that nothing contained in this section shall render the head of such Department liable to any punishment under this Act...

दोनों का क्या मतलब है ? एक तरफ आप सजा देने की बाल कहते हैं हैड झाफ दी डिपार्टमेंट को और फिर कह रहे हैं कि अगर उस ने गलती नहीं की है तो न मिले। आप चाहते हैं और चाहते भी नहीं। अब आप देखें कि कौन सजा को मान लेगा ? गवर्नमेंट का आदमी इनक्वायरी कर के इस तरह की बात कहेगा ? फिर इस तरह की बात कहेगा ? फिर इस तरह के न हमारे पास साधन हैं और न लीगल एड दू दी पूसर की बात हो पाई है। डायरेक्ट बात आपको कहनी चाहिए थी।

मभी प्राइम मिनिस्टर साहिया ने विकलांग वर्ष के सबसर पर एक बात कही थी । मैं उस का रेज़ेबेंट पोर्जन पढ़ कर सुनाना चाहता हूं ।

### श्री बूल चन्द डागा]

The Prime Minister Mrs. Indira Gandhi has issued directives to all the Central Ministries and Departments for the identification of jobs for the physically handicapped persons including the blind.

The directive is a result of Mrs. Gandhi's deep concern over the unsatisfactory employment position the physically handicapped persons, particularly the blind, despite several concessions granted for their rehabilitation.

In accordance with the Prime Minister's directive, each Ministry and Department would appoint a Liaison Officer of the rank of Deputy Secretary.

There would be quarterly assessment sent to the monitoring cell being set up in the Labour Ministry for keeping a close check on the effective implementation of the reservation orders for group 'C' and 'B' categories of jobs.

श्रम मंत्री जी जब जबाव दें तो बताएं कि इसकी प्रन्पालना हो रही है या नहीं? फिर क्या उनके हाथ मे यह चीज है ? सितम्बर, से ले कर घव तक माठ नी महीने हो गए हैं। माठ नी महीनों में कुछ पैदा होता ही है। इन नौ महीनों में भ्रापने किसने भादिमयों को नौकरियां दे दी हैं? एप्रीकल्चर मिनिस्टर बैठे हैं, ग्रामीण पुनर्निर्माण मंत्री बैठे हैं, मकवाना साहब बैठे है, इन्होंने कितने लोगों को देदी हैं? केवल उपदेश भौर भाषण ही नहीं होने चाहिए। उनका इम्प्लीमेटेशन भी होना चाहिए।

में दंडवते जी की धन्यवाद देना चाहता हं कि उन्होंने कानुनी रूप से सरकार को पावन्द करने की कोशिश की है। बहुत नेहुनत कर के यह जिल ह्राया है। लेकिन इस में, बहुत, सा मीनसाल की कोश्रिश की है। इस से ये लोक में ही धक जाएंगे।

देश के अन्दर बच्चे भी बहुत ज्यादा मंधे होते हैं। विटामिश की कमी के कारण सरकार के आंकडों के अर्नसार पच्चीस हजार बच्चे हर साल ग्रंघे हो जाते हैं। हम समाजवादी कल्याणकारी राज्य की बात करते हैं, बैलफेयर स्टेट की बात करते हैं। वैलफोयर स्टेट केवल धखबारों में बड़े बड़े धक्षरों में छाप देने के लिए बात नहीं होनी चाहिए। फोटो निकाल देना, श्रध्यक्ष बन जाना, एक दो ग्रंघों को एकत करके फोटो खिचवा लेना, किसी को बैसाखी दे देना काफी नहीं है। दिल से काम होना ही चाहिए। वर्ना नहीं होना चाहिए। कान्नी संशोधनों की मान कर उनको लागू करना चाहिए भीर सख्ती से उनको भ्रमली रूप देना चाहिए और अयर न मानना है। तो वैसा कह देना चाहिए। उपदेश देते रहने से, आश्वासन देते रहने से. सब्ज बाग दिखाते रहने से, कुछ होने वाला नहीं है।

प्रधान मंत्री ने कहा है कि हर एक डिपार्टमेंट को धपनी फिगर्स देनी पडेगी कि किलने प्रंघों को प्रापने नौकरी दी। वह भंधे जरुर होते है । लेकिन उनको ज्ञान होता है। तो बापको भी ज्ञान मिल जायमा भौर भ्रष्टाचार भी दूर हो जायेगा। ग्रंघे के सामने कुछ दे भी लोगे तो देखेगा नहीं।

त्रो० **मधु रंडकते** : सिधित सुप्लाई विभाग में सब से कथ तीकारी दी गई ŧ.

्. भी मूल बन्ध कामाः प्रापने यहरा ग्राह्मा मौका दिवा इस विवय पर कोली स्पेद्ध मूर्का कब्बे की। जहे दतना व्यवहा

हें।

बिल बनाकर माननीय दंडवते जी ने रखा है उस से मानूम होता है कि माप धर्यभास्त्री ही नहीं बल्कि कानून के भी जाता हैं। हमारी श्रम गंती जी बैठी हुई हैं इनका दिल तो नरम है, देखते हैं कि भाग कितने भंडों को नौकरी देती हैं । हमारे निर्माण भीर भावास मंत्री भी बैठे हुए हैं यह बताएंगे कितने गंधों की प्राप्त नौकरी में रखा। जो मिनिस्टी नौकरी नहीं देती उसके लिए

माप क्या करने जा रहे हैं, इतना बता

MR. DEPUTY-SPEAKER: If every Member of Parliament takes a vow that in his tenure period of 5 years, at least he would get an employment to a blind, using his influence, there would be at least 500 blinds who would be getting employment in 5 years

PROF. MADHU DANDAVATE: This excludes political blind people.

MR DEPUTY-SPEAKER: doing it in my Constituency.

SHRI MOOL CHAND DAGA: I am very thankful to you, Sir.

SHRI XAVIER ARAKAL: (Ernakulam): Mr. Deputy-Speaker, thank you very much for giving me this opportunity so that I may be able to share the views of this House. Sir, the Statement of Objects and Reasons have very categoricaly stated that the blind persons in particular deserve special consideration. This Bill has to be viewed from a background of our country which has the largest number of blind persons in the world. There are about 9 million blind people in this country and about 5 million people are suffering from cataract. The magnitude of this problem has been clearly brought out by the hon, Member, Prof. Madhu Danda-

vate in his introductory speech. would now like to refer to another important point, which we cannot deny. Now about 12,000 children below the age of 12 go blind every year. Why dothey go blind every year? The reason for this is that there is a lack of intake of vitamin 'A'. We should address ourselves and to our conscience irrespective of the party affiliations, as to why this kind of situation is prevailling in this country. Every year about 12000 boys and girls below the age of 12 go blind because of the lack of intake of vitamin 'A' and 30 per cent of the people below the age of 21 becomes blind because of lack of consumption of nutritious food. These are the facts which we cannot deny. It is most unfortunate that there are about 9 million people who are blind in this country. Referring to the statistics, I find that 10 per cent of the Indian population are suffering from disability. That means nearly 68 million people are disabled. This would mean that there is a great set back in the vast population of our country. It is said that poverty is the greatest handicap through which these people have to undergo their life in this country. The mover of this Bill seeks to give 3 per cent employment for these people. through the statistics. I find that only 3500 blind people have registered themselves for employment. Out of that number only 1230 were able to . get jobs. Just imagine, out of nine million blind people, only 3500 registered themselves for employment, and only 1230 blind peoplegot the employment. What is our policy? Where do we stand?- That is why, I say that this Bill is very timely and important to awaken the conscience of this country. How do we treat the blind and disabled this country? We have miserably failed to cope with this human problem.

I understand there are three Ministries which are concerned in this matter, that is, the Ministry of Health

### [Shri Xavier Arakal]

and Family Welfare, Ministry of Education and Social Welfare and the Ministry of Labour. I do not know how many other departments are involved in this. Is it not a time to have a coordinated effort in this matter? I would like to know from the Government, how do they coordinate their efforts in relation to this matter.

Various seminars were held cently, in Delhi, Madras and other places to consider the problems blind people. I have gone through the proceedings of those seminars and I find that they have highlighted which face these four problems people. One is the lack of training schools. I put a question to the hon. Minister, how many training schools are there at the primary level and the high school level for the blind. How many such schools have we put up in our country? The second problem which they have very clearly and very rightly pointed out is the lack of teaching aids. Recently, in the budget a provision has been made for this, but I would like to know what is the assistance given by the Central Government in obtaining teaching aids for these peole. require a special kind of teaching aid instruments and we are short of Do we manufacture here? What is the method of supplying them? What is the method of obtaining them? Which agencies handling these things? would like to know all this.

The third and the most important problem which they have highlighted is the lack of qualified staff in this matter. We do not have enough—not even enough—I would say no qualified staff at all compared to the magnitude of the 9 million blind people in this country. We do not have the qualified hands. Do we have a training school for them? How many training schools are there for the steachers to undergo training to train

the blind people? This is a serious matter which requires immediate consideration by the Government.

Another important point which these seminars have highlighted is the poor amenities at the hostels, food and other items. We are very miserably treating these people, as inhuman people or sub-human people, when it comes to the matter of food and other amenities. These are the four prob-I put forward in this lems which House and which the various seminars have highlighted in the recent months. I must express a words of thanks to the various charitable and welfare institutions which have thanklessly, without expecting anything dedicated themselves in this field. This House cannot bypass the contribution made by these charitble and welfare institutions in this country. the Government and other profitmotive agencies do not care, they are to enter. These self-less institutions who love humanity more than anything else have to come forward for this work.

#### 16 hrs.

Referring to my own State, I am pround to mention about one institution specially. If I don't mention, I think I will be failing in my duty. Mr. Deputy-Speaker, I am also involved in the work for these blind peo-This institution, Little Flower Eye Hospital of Angamali has done a great service to the blind of Kerala. Dr. Tony Fernandes, an eminent ophthalmologist, has done a tremendous job in this field. We are proud to say that they have done a tremendous job in this field to the credit of humanity. They are the ones who care for humanity and the sufferings of the people. It is worth going to see that hospital.

PROF. N. G. RANGA (Guntur): Tirumala.

SHRI XAVIER ARAKAL: Tirmula temple authorities have done it.

There are various institutions here. Sir, when we have the eyes, we do not have the value of the eyes. Those who have the limbs do not appreciate the value of limbs. While God has given us this sight, he has made us blind in our hearts, I shall put it like that. Dr. Tony Fernandes, an eminent Ophthalmologist, has done a tremendous job in this field.

One suggestion that I would like to make is that more vocational training centres should be opened. I know that this Bill, as Mr. Daga has put it, is not going to do too much, but it has done a great deal to open the mind and eyes of this House and the public regard to this problem. If we mean seriously to do something for these people. I suggest sufficient vocational training centres should be opened. In 1974, there was an integrated scheme, but it was a failure. Has the Government learnt anything from that scheme? I put that question. I don't know which Minister is there to answer. More vocational training centres have to be opened in our country. I understand that only 125 training schools are there in our country for the High School blind people. That is not enough. This is the time when we have to set apart a considerable amount for this purpose.

Sir, I know you have given me enough time. I would like to mention about a letter written by the Prime Minister to the President of the International Federation of Blind somewhere around 17-3-1981 in which our Prime Minister has categorically stated that the blind and the disabled will be looked after properly and all the considerations will We are proud to be given to them. say that this Government is aware of the problems and is sincere in its efforts to do something for the blind in this country. Therefore, our Prime Minister has very clearly expressed her dedication to the welfare of the blind in this country. With these , words, I request the Government earnestly to endeavour and try its best to help those who are blind—but not blind in their heart.

I will now acknowledge a thankful remark which I have received from the Blind Association of Kerala, for whom I could obtain some con-cession from the hon. Finance Minister, to import a machine. They have said: "We are blind for the outside world. But we are not blind inside, not to see the goodness of other people." That should be our motto. We should not be blind in our hearts. while we have the eye sight. who don't have eye sight, are not blind in their hearts. Let us go forward and help these disabled people of our nation.

PROF. N. G. RANGA (Guntur): I want only half a minute. I would like to place on record, the sense of great gratutude I have for Dr. Modi. I am sure the House will also join me in expressing our gratitude to Dr. Modi, the famous doctor who has conducted thousands of operations, removed cataracts and blessed them by restoring to them their God-given sight.

SHRI UTTAM RATHOD (Hingoli): A few more names should be added. He has mentioned only Dr. Modi.

MR. DEPUTY-SPEAKER: Are you not going to speak later?

SHRI UTTAM RATHOD: I am going to speak; but we have to add a few more names.

MR. DEPUTY-SPEAKER: They can be added. Now Shri Sudhir Giri.

SHRI SUDHIR GIRI (Contai). I have been listening with rapt attention to the points made by the hon. Members. Blindness is the most terrible disability that a human being can get. It is the most shocking ailment of mankind. To a man who has not got the gift of sight, it is the most terrible misfortune in the world. That is the reason why Prof Madhu.

[Shri Sudhir Giri]

Dandavate has brought this Bill. I praise him from the core of my heart, and I praise him for the most sincere efforts he has made to make the bill most comprehensive.

If blind men were to be given employment, it would add to the working force of our country. I have something to say about the thing which have fallen short in the Bill. First of all, whenever there is a talk of employment to be given to the blind, only the enlightened among the blind will get this opportunity. Blind people living in the villages will not get this opportunity at all, because they are so poor, illiterate and surrounded by superstitions. As such, they will not be able to come forward and get their names registered, as proposed in the Therefore, I suggest that the total economic aspects of the country should be reviewed so that the blind people living in the villages can get an opportunity of getting registered with the their names Registration Office as proposed in the Bill

In the case of employment, we have found that the private sector eployers do not give priority to the appointment of these disabled persons. So, there should be a proper machinery and this machinery should be made effective so that the private sector employers are compelled to get the blind people employed. In the public sector, generally the posts are filled up as are kept reserved in those employment offices.

MR. DEPUTY-SPEAKER: If you have solved this problem in West Bengal, you should tell those things here. It will be very helpful. heart has no limit.

SHRI SUDHIR GIRI: You know best of all that the State Government has its limit, monetary limit.

MR. DEPUTY SPEAKER: But heart has no limit.

SHRI SUDHIR GIRI: Hearts are there not only for the blind people but for the wretched people also who are living in the country side. Most proably you are not aware of those people, but we are aware of them, because we come from the villages. (Interruptions) I think he is not aware of them, Had he been aware of them, he would have resorted to a different political economy.

MR. DEPUTY-SPEAKER: Every one is from a village in our country.

SHRI SUDHIR GIRI: Most of us in this House have no relation with the village people. They go and purchase votes in the villages; they spend money for this purpose, but they do not do for the upliftment of the village people who live below the poverty line. As per the Planning Commission 48,5 per cent the total population live below poverty line in spite of our freedom achieved 34 years ago. How is it? So; I am compelled to remark this Please do not take it otherway. wise.

I have some suggestions to make. The first suggestion is that not only the reservation should be made for them in the Government or public sector offices but there should be training opportunities for the blind people. Those who are not educated, those who have not got any kind of opportunity to get themselves registered, should be given training; they should be made to learn how to earn for themselves. For this purpose, there is a proposal for a co-operative in West Bengal in a particular area for the blind people so that those blind people can get employment and earn their bread and butter small scale industries and artisan work should be there and training should be given to these blind people for earning their bread and butter.

In this connection, I would like to emphasise the role of the banks and other financial institution. These banks lend money to the big rich. people. If they are compelled to give some loan to some voluntary

organisations, then those voluntary organisations can create some jobs for the blind people. That they cando. And I feel that the Bill should have taken into considerathis aspect Again, tion-Dandavate had said that there should be a marginal board to issue certificates in respect of the blind persons who want to be enrolled in the unemployment registers But in 1978 it was found in Delhi that some doctors of the Jaya Prakash Narain Hospital issued some certificates to some persons who were not disabled but the certificate mentioned that they were disabled and on the basis of that those people, who were not disabled, got employment in offi-So, care should be taken that such things do not occur and those who are not disabled do not get registered in employment registers.

Prof. Dandavate would not have been required to bring forth Bill if our economy would have been socialist. Some of our leaders speak of socialism. Even our Constitution has been amended, The Presmble has been amended to include the world "socialism". But what about socialism? In socialist countries such Bills need not be introduced at all. Because, provisions are there, employment opportunities and rights are guaranteed in their constitutions themselves. So, I say Ministry, alone that the Labour would not be able to copé with this vast problem, but different Ministries of the Government would have to be engaged for this purpose and if the total economy is changed towards Socialism, then we can cope with these problems.

SHRI UTTAM RATHOD (Hingoli): I welcome the Bill introduced by Prof. Madhu Dandavate. I would have been extremely happy had he also said that there should be reservation for the physically handicapped also. Ours is a country, you can say, which only talks as far as the people...the blind people-are con-

cerned. So far, I thought that the total number of the blind people in this country is almost 40 lakhs, but my learned friends have enlightened the. I am told that the number is not 40 lakhs but it is almost one crore or so-more than 90 lakhs. This particular section has completely been neglected by us. Only in the beginning of the twentieth century some social workers in this country thought of educating the blind people. Bombay was one of the States which took the lead in that and we started Blind Schools with the result that today we have almost 175 Blind Schools imparting education in the three R's and also training centres which are training people in different vocations. I will also mention that there are certain agricultural training farms for blind farmers; the biggest one in Asia is in Phansa in Gujarat. The percentage of the physically handicapped including the blind is very high in rural areas and that is why I would suggest that we should take care that more Blind Schools are opened areas. But unfortunately in rural this country, it is an urban concept. We were the first people 20 years ago in a far remote corner of Maharashtra to open the first blind school for the villagers in a village Budhri. May I tell you from whom I got the inspiration? It was from Dr. Rajendra Vyas, who became blind at the age of 11. He was the son of a great doctor of Bombay. He did not only his B.A. but also his M.A.. L.L.B. and also Ph.D. He has been working zealously to the satisfaction of all the blind people. Today he represents the blind in the Royal Commonwealth Society for the Blind. That is why I thought, when Prof. Ranga mentioned something about Dr. Modi, must mention Dr. Rajendra Vyas, because he has been working zealously for the betterment of the blind people.

There are different reasons blindness. The biggest one is deficiency of Vitamin A, as Mr. Daga described. The second one is small

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[Shri Uttam Rathod]

Blind Persons

pox, which we have eradicated. The third is, opthalmic disorders.

MR. DEPUTY-SPEAKER: Lack of vitamin A was mentioned by Mr. Arakal.

SHRI UTTAM RATHOD: I am happy about it. Though we have eradicated small pox, still the number of blind people is not on the decrease. That we will know very shortly when the census gures appear. I suggest that Vitamin A tablets should be distributed more generously through the rural hospitals established in the areas. I was told by Dr. Kapur, who was Director of Sitapur Eye Hospital, which had a Chain of hospitals throughout UP, that our Government is not cooperating with the spirit which they expect. I was shocked to hear it. The Royal Commonwealth Society for the Blind wants to give us vitamin A tablets and they want the Government hospitals to distribute it. But we are not doing that properly. Why? I want that the Government should take steps to distribute these medicines.

As far as employment is concerned, we are told there are 18 employment exchanges opened by the Central Govrnment. In addition to that. there are some bureaus which are working on behalf of the National Association of the Blind. The total number of registered people is supposed to have been about 5000. These are the educated people. But what aboutuneducated people who are adults roaming in the streets begging? Can we not do something for them? We have passed a law which prohibits people from begging. But are you going to give anything to them in return or not? That is why suggest that we should first go to the villages and see that the first cause of blindness is removed and then to see that they are trained in the 3 R's and some vocational training is imparted to them, after which they may be given some employment.

As far as employment is concerned. there are two groups. One is known as sheltered institutions where blind are given free boarding lodging they are asked to work and they are given some money for pocket expenses. Another group is. known as Free Employment. It is here that the Government has to come to the rescue of the blind people. We have seen that the Central Government has done something. I do not say they have done nothing. When I was a Minister, even the Maharashtra Government passed a resolution, an executive order, that 3 per cent seats should be rserved for physically handicapped and people. But these are executive orders. Nobody can challenge the officers in a court of law. What is the ultimate result? Can you imagine? There is one Dr. Diwakar from Nagpur, who was throughout first class first. He is a physically handicapped person who got gold medal for his MS. He went to London and did his FRCs. When he was operated, unfortunately he was paralysed. He came back to India and requested the Government. "I may be given some job because I want to work." I alsotried, but to my utter shock, I was told by the Director that these executive orders are meant only Class III and Class IV jobs. This man who stayed in the hospital, did his-MD in Radiology. Still the Government of Maharashtra could not provide him some job. When Dr. Nikan who was Professor in Plastic Surgery, became blind, he was continued in the job. It was found that he was most efficient as a doctor. The students also found him most competent. Not only that. I did not quote about Milton, Surdas or for that matter Dr. Taha Hussain, the man who became blind at the age of three. He was imprisoned by the Egyptian Government for writing something critical of the Quran. The same person was put incharge of the Education Ministry by Col. Nassar. It was he who raised the budget not only of educathey may be given some employment. from 3.5 lakh pounds to 44 million pounds. They are capable people. We have to realise and put them to use. That was done by the West after the Second World War when they found that so many soldiers had become either blind or physically handicapped. They thought that they should be given some training in vocation and their services utilised. I met one Mr. Mc Fallender who was blind. He was a soldier during the Second World War.

From the West we have taken this concept. I would only suggest that we have to go much ahead, Really they do not want any pity. Stephen Zwaig had done it in 20s by writing 'Beware of Pity' and 'A letter from an unknown woman'. This aspect has to be realised. We should provide them facilities for Class I and Class II posts also which they have done in one case i.e. in the case of Lal Advani. But then he was asked to go back. I do not know why. Now, he is serving in the Dehra Dun Institute. (Interruptions)

#### 16.29 hrs.

[SHRI CHINTAMANI PANIGRAHI in the Chair]

Lastly, I would say that this executive order should be changed. There should be a statutory provision providing reservation of seats not only for the blind but also for the physically handicapped. I will request hon. Madam to please reserve some seats in Class I and Class II posts.

I remember one more case in Maharashtra. Mr. Wade Gaonkar did his LLB from Nagpur University. He could not be provided a job by the Nagpur University. Ultimately it was the Bombay University which provided him a job after considering his merit. Now it is the Jawaharlal Nehru University which calls him as Visiting Professor. He gives lectures on International Law.

Lastly, I hope the House will forgive me if I take another three minutes, just to quote Milton's On His Blindness. Milton became blind at the age of 40. He wanted to become a missionary, a priest, but he could not. When he become blind, he wrote;

When I consider how my light is spent, Ere half my days in this dark world and wide, And that one talent which is death to hide Lodged with me useless, though my soul more bent.

To serve therewith my Maker, and present My true account, lest He returning chide, "Doth God exact day-labour, light denied?" I fondly ask. But Patience, to prevent

That murmur, soon replies, "God doth not need Either man's work or his own gifts. Who best Bear his mild yoke, they serve him best. His state

Is kingly; thousands at his bidding speed, And post O'er land and ocean without rest; They also serve who only stand and wait."

श्रीमली कृष्णा साही (बंगूसराय):
जो नेत्रहीनों श्रीर विकलांगों के सम्बन्ध में
विधेयक पेश हुसा है वह श्राज के समय
में मानवीय, सामाजिक श्रीर मनोवैज्ञानिक
दृष्टिकोणों से बहुत ही महत्वपूर्ण है।
मैं प्रो० मधु दंडवते जी की भावना
से सहमत हूं। विकलांग श्रन्तर्राष्ट्रीय वर्ष
हम मना रहे है। ऐसे समय में इस
विधेयक का महत्व श्रीर भी बढ़ जाता है।

म झांकड़ो में जाना नहीं चाहती हूं। पूर्व वक्ताओं ने झांकड़े दे ही दिए हैं। हम सभी जानते हैं और सहमत भी है कि विकलांगों और विशेषकर नेत्रहींनों की समस्या वड़ी जटिल है। लेकिन दंडवते जी का जो विधेयक है वह ब्यूरोकेसी का इस तरह का मावा

## [बीमती कुष्णा साही]

,जाल है जिस में भगर नेंत्रहीनों को फसाया जाएगा और वे इन सारे प्रोसेसिस के भाष्यम से जाना चाहेंगे तो निरुत्साहित हो जाएंगे । इस लिए इसको सहल बनाना चाहिए था।

विकलांगों और विशेषकर नेवहींनों को कानूनी सुरक्षा तो मिलनी ही चाहिए। जैसे परिवार में जो सम्पत्ति होती है प्रमूमन देखा जाता है कि जो नेवहींन होता है या विकलांग होता है, उस को उस से वंचित कर दिया जाता है। यह नहीं होना चाहिए। जो मसामाजिक तत्व हैं, सड़कों पर जो नेवहींन जाते हैं, वे उन पर कोई पत्थर फेंक देते हैं या उनको परेमान करते हैं। इस पर भी रोक लगनी चाहिए। सरकार का और समाज के लोगों का यह उत्तरदायित्व होना चाहिए कि वे उनकी मुरक्षा का प्रबन्ध करें।

वायो साइकोलोजी में कम्पेंसेटरी बिहेवियर का नियम है। देखा गया है कि जो जन्मांध होते है उन में कुछ विशेष गुण होते हैं। उन में जन्मजात कुछ गुण होते है। कोई कोई तो बहुत **प्रच्छा** संगीतज्ञ होता है । बड़ा अच्छा कवि होता है। अगर ऐसे गुण न होते तो हमारे समाज में सूर पैदा नहीं हुन्ना होता । मिलटन का भी **ग्रभी** जिक्र किया गया है। वह पैदा नहीं होता। सूर किसी कालेज में नहीं पढ़ा, वहां जा कर उस ने डिग्री हासिल नहीं की लेकिन कृष्ण के बारे में जो लिखा, बाल सुलभ भावनाओं को ले कर लिखा, वह सब जन्मजात गुणों का धोतक है। उनकी जो भावनाएं थीं जिन को उन्होंने सारे संसार के सामने मंकित किया, उसका कहीं उदाहरण नहीं है। क्सका क्ष्याहरण नहीं है। क्रुष्ण के

बालपन का जो सूर ने वर्णन किया है किस तरह मक्खन काते हैं भीर किस तरह अपनी माता यशीदा से रूठते हैं और मिल्टन ने जो पैरेडाइज लोस्ड भीर पैरेडाइज रीगेन्ड लिखा है यह उनके अभ्तपूर्व ग्णों को दर्शति हैं, यदापि वह ग्रंघे थे। ग्रभी भी हमारे बच्चों में कितने सूर और सिल्टन हैं जो ग्रागे जा कर वह स्थान प्राप्त कर सकते हैं यदि हम उनको वैसा बनाने की सुविधा प्रदान करें। टीक है नियम भीर कानून के घेरे में तो बांधना ही है, लेकिन साथ, साथ समाज के द्ष्टिकोण को भी बदलना होगा। हमें देखना होगा किस प्रकार इनको समाज के एक उपयोगी नागरिक बनाते हैं। हम उनको भ्रपने समाज में स्वीकार कर के तब सिखायें। उनकी जो संदिव्य ज्योति है उस से भी कुछ हमके ग्रहण करना चाहिए मीर जो उनके हृदय की भावनाय हैं उसकी कद्र कर के भ्रपने समाज भीर परिवार में उनको उचित स्थान देना चाहिए।

एक बात ग्रीर कहना चाहती हूं कि जो महिलायें होती हैं वह मर्दो पर भ्रपनी रोजी रोटी के लिए निर्भर करती हैं, लेकिन अगर कोई महिला अंधी हो जाती है तो उसकी डबल डिपेंडेंस हो जाती है। उसको समाज भीर परिवार के लोग एक प्रकार से विहण्कृत समझते हैं। मैं श्राम मंत्राणी जी से कहना चाहती हूं कि महिलाओं के लिए उन्हें कुछ विशेष प्रयोजन ग्रीर नौकरी की व्यवस्था करनी चाहिए, उन के लिए नौकरियों में ग्रारक्षण देना चाहिए, जैसे नर्सरी स्कूल या कला के क्षेत्र में उनको भारक्षण मिलना चाहिए ताकि बह बण्यों की देखभाल कर सकें। मेरे कींस में राम सुमिरन शिल्प शाला है, जब म जाती हूं भीर छोडे-छोटे नन्हें भू-ने बच्चों को देखती हूं भीर वह वर्ण्य जिनकी

भपने मां बाप का प्यार नहीं मिला, वह बच्चे इतने सुन्दर भीर कलात्मक प्रवृतियों से भरे हुए हैं कि देख कर भाष्यर्थ होता है। सुन्दर सुन्दर काठ के खिलीने बनाते हैं, पेन्टिंग करते हैं। मभी हाल में वहां एक नाटक का प्रदर्शन हुन्ना था जिस में उन्होंने मपनी रचनात्मक भावनाओं को दिखाया कि देश को भागे बढ़ाने में किस तरह से नागरिकों का सहयोग होना चाहिए, उसे देखकर मैं दंग रह गई । मंत्री महोदय से मेरी मांग है कि उस संस्था को वह ग्रान्ट दें। इस अशेर मैं विशेष रूप से ध्यान इसलिए ग्राकिंपत कर रही हूं क्योंकि वह संस्था अपने ढंग की एक है और ऐसा कर के समाज के सामने एक उदाहरण पेश कर सकते हैं।

हमारी सरकार इस समस्या की स्रोर सजग है, स्रौर प्रधान मंत्री ने श्रक्तूबर श्रीर नवम्बर में बार-बार कहा ग्रीर एक मानीटरिंग सैल की स्थापना हुई मैं नहीं जानती उसका प्रतिवेदन प्राप्त हुआ कि नहीं, लेकिन श्रम मंत्री जी देखें कि वह प्रतिवेदन ग्रभी तक क्यों नहीं प्राप्त हुआ है, और उसके अनुरूप कार्य करना है। केन्द्रीय मंत्रालयों के सारे विभागों को अबिश दिया गया है। कितने महीनों हो गए, ग्रभी तक उसका कार्यान्वयन नहीं हुन्ना है। मैं जानना चाहती हूं कितने लीगों को भ्रभी तक नौकरी दी गई है ? शायद एक, दो लोग हीं होंगे। मुझी खुशी है कि पी० एंड० टी० विभाग ने निर्णय लिया था कि विकलांगों को नौकरी दी -जाएगी। उसी तरह से सभी विभागों को इस दिशा में ठोस कदम उठाना चाहिए।

इन्हीं शब्दों के साथ मैं भापको श्रन्थवाय वेती हूँ।

भी हरिकेश बहादुर (गोरखपुर ) : मान्यवर, पहले तो मैं आपको धन्यवाद देता हूं कि आपने मुझे तुरन्त बोलने का मौका विया, ग्रीर उसके बाद मैं माननीय दंडवते जी को धन्यवाद देता हूं और बधाई कि उन्होंने इतना भ्रष्ठा बिल सदन के सामने पेश किया । भाज इसकी भाव-श्यकता थी क्योंकि ग्रन्तर्राष्ट्रीय विकलांग वर्ष चल रहा है जिसमें रूलिंग पार्टी की सरकार ने, जिस दिन वह दिवस था उसी दिन अंधों की पिटाई की थी जो एक शर्मन्यक भ्रीर दुर्भाग्यपूर्ण घटना है। ऐसी स्थिति में इस बिल का लाया जाना बहुत ही भ्रावश्यक था, माननीय श्री दंडवते जी ने इस बिल को ला कर बहुत बड़ा काम किया है। मैं नहीं समझता कि इस सरकार के मन में मनुष्यता, मानवता के प्रति कोई श्रादर है।

श्रम मंत्रालय में गाय मंत्री (श्रीमती राम बुलारी सिन्हा ) : कुछ नही है, सब कुछ धाप ही के पास है ?

भी हरिकेश बहाबुर : जिस दिन विकलांगों का अन्तर्राष्ट्रीय दिवस मनाया जा रहा था, और अन्धे लोग प्रधान मंत्री जी के पास ज्ञापन देने के लिए गिलने जा रहे थे तो पुलिस ने उन्हें बुरी तरह पीटा।

श्रीमती राम बुलारी सिन्हा: यह बिल्कुल गलत वात है।

श्री हरिकेश बहादु : यह प्रलग बात है कि कुछ कम ही लोगों को चोट आई हो। इतनाही नहीं, ग्रगर ग्रन्धों की सारी समस्याग्रों का इन्होंने समाधान कर दिया होता, तब तो इन्हें भावश्यकता होती कि कुछ भीर लोगों को भन्धा बनाया जाये । कुछ ऐसा करते जो ठीक था, लेकिन अन्धों की सारी की सारी समस्याएं ज्यों की त्यों ही पड़ी हैं, जहां तहां, देश में अन्धे भटक रहे हैं भिक्षा मांग रहे हैं फिर भी कांब्रेस पार्टी की सरकार ने भागलपुर में [श्री हरीकेस बहादुर] कैदिनों को सन्धा बनाने का कार्य किया है।

माज दुनिया के अन्दर कुल 30 मिलियन अन्धे लोग हैं और केवल हमारे देश में ही उनकी संख्या 9, 10 मिलियन के बीच में है। इतने लोगों की समस्या है, उसका कोई समाधान आज तक नहीं हो पाया है, फिर भी कुछ और लोगों को अन्धा बनाने का क्या मतलब है, इसको माननीय मंत्री जी को सदन के सामने स्पष्ट करना चाहिए। माननीया मंत्री जी मेरी बात को व्यान से सुनें।

श्रीमती रामवृक्षारी सिन्हाः ग्रापको तो मैं खूब सुनती हूं।

श्री हरिकेश बहाद्र: इन 9, 10 मिलियन भन्ये लोगों में से केवल साढ़े 3 हजार लोगों का रिजस्ट्रेशन हुमा है जाब के लिए, उसमें से भी केवल साढ़े 12 सौ के करीब नौकरी पा सके हैं, बाकी सब बेकार हैं भीर भपने जीवन में सरह-तरह की यातनाएं भुगत रहे हैं, यहां नक कि बहुत से भन्ये लोग भिसा मांगते हैं कुछ भोजन के लिए। समाज में क्योंकि वह भिसा मांगते हैं, इसलिए हेय दृष्टि से देखें जाते हैं। उनको भिसा भी नहीं मिलती है, भीर उनकी हुदेंशा हो रही है। इन सभी समस्याओं को ज्यान में रखते हुए सरकार को कारगर उपाय लागू भरने चाहिए ताकि इन्हें रोजगार प्रान्त हो सके।

में सरकार से इस बात के लिए अनुरोध करूंगा कि अल्घों के प्रशिक्षण के लिए, उनकी ट्रेनिंग के लिए अधिक से अधिक स्कूल खोले जायें। अल्घों के अल्दर एक विशेष प्रकार की प्रतिभा होती है, उंगलियों से छू कर वह पढ़ सकते हैं कि क्या लिखा हुआ है। एक अल्डे व्यक्ति के बारे में मैं जानता हूं कि वह उंगलियों से छू कर वस्तुमों के रंग बता सकता है कि कौन सा रंग है। इसनी प्रतिमा उनके अन्दर छिमी होती है। इसी प्रतिमा को उमाप्ने की आवश्यकता है। यही कारण था कि सुर-साद और मिल्टन का नाम लिया गया है जो कि बहुत अच्छी ब्याख्या बीजों की कर सके हैं। यह इस बात को स्पष्ट करता है कि एक प्रतिमा अन्तिनिहित होती है, जिसका उद्घाटन करना धावश्यक है। यह तभी संभव होगा कि इस तरह के प्रशिक्षण के स्कूल खोले जायें।

हमको तो एक बात की और संभावना है कि बहुत चीजों की कल्पना हम नहीं कर सकते हैं। ऐसा भी हो सकता है कि अगर हम ग्रन्धों को प्रशिक्षित करें तो वह कल्पनातीत कुछ खोज कर लें ग्रीर उसने पूरी मानव-जाति का लाभ हो सके । यह खोज बहुत धावश्यक है । इसलिए धन्धों के प्रति विशेष व्यवस्था की धावश्यकता है। जहां कहीं धनधों के स्कूल धाज हैं, वहां पर होस्टल मच्छे बनाये जाने चाहियें, लेकिन भाज जो सुविधाएं वहां दी जाती हैं, वह बहुत ही खराब होती हैं। वहां खाने भीर एहने की भ्रन्छी व्यवस्था नहीं होती है। इस लिए जहां कहीं भी इस प्रकार के स्कूल खोले जायें, वहां उन लोगों के रहने के लिए भी अञ्छं आवास की व्यवस्था होनी चाहिए भीर खाने-पीने का भच्छा इन्तजाम करना चाहिए। सरकार को इस दिशा में काम भएने की भावश्यकता है।

जहां तक उनको रोंबागाए देने का सम्बन्ध है, यह तो सम्भव नहीं होगा कि हए किस्म की नौकरी में उनके लिए जगहें रिखर्व की जायें, लेकिन बहुत से काम ग्रंध बहुत श्रासानी से कर सकते हैं। उन कामों के लिए ग्रंघे लोगों को प्राथमिकता देनी चाहिए।

हमारे सेंद्र में, गोरखपुर जिले में, एक मोबों का मस्पताल है, जिसका नाम

है सीतापुर आई हास्पिटल । इस अस्पताल ने पूर्वी उत्तर प्रदेश की बहुत सेवा की है भीर उसमें बहुत योग्य डाक्टर काम करते हैं। उन्होंने ऐसे बहुत से लोगों को फिर से ज्योति प्रदान की है, जिनकी श्रांखें खराब हो रही थीं और भांखों की ज्योति नष्ट हो रही थी। उन्होंने इतना श्रच्छा माम किया है कि सारे पूर्वी उत्तर प्रदेश में उस ध्रस्पताल की विशेष रूप से सराहना की जाती है। असंख्य लोग वहां चिकिःसा कराने के लिए जाते हैं।

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मैं मंत्री महोदय से यह भी भनुरोध करूंगा कि पूर्वी उत्तर प्रदेश के पिछड़े इलाके में यह जो हास्पिटल बना हुमा है, वह उसके विकास पर विशेष रूप से ध्यान दें, क्यों कि वह इस समस्या को हल करने में काफ़ी बड़ा योगदान कर सकता है। वहां भ्राधुनिक मशीनें लगाई जायें श्रीर सरकार की तरफ़ से उसको अधिक से अधिक अनुदान दिया जाए ।

मैं सरकार से फिर निवेदन कहंगा कि ग्रंधों के लिए रोजगार की विशेष व्यवस्था की जाये। मैं श्री दंडवते के विधेयक का पुनः समर्थन करते हुए भ्रापको धन्यवाद देता हं।

थी हरीश चन्द्र रिहरावत (ग्रल्मोड़ा ): सभापति महोदय, मैंने ग्रपने सित्र, श्री हरिकेश बहादुर के भाषण को बड़ी गम्भीरता से सुना है। उनको सुनने से पहले मैं कैवल दो प्रकार के प्रन्धों के विषय में जानता था। एक तो जो जन्मांध होते है, भीर दूसरे, जो बाद में किसी प्राकृतिक प्रकोप के कारण अन्धे हो जाते हैं। लेकिन उनकी बात को सुनने के बाद मेरी समझ में चार प्रकार के भन्धों की बात भानें लगी है। तीसरे जो प्रेमांध होते घीर वीथे, जो विरोध करने में अंधे हो जाते हैं। हरिकेश चाई कांग्रेस-विरोध में मन्धे हैं, मन्यया माननीय

श्री दंडवते ने एक मानवीय समस्या की मोर इशारा करने वाला 🌉 इतना मच्छा बिल यहां पर रखा है, उसक वह राजनैतिक पट देनें की कोशिश न करते।

(Emp.) Bill

म्राज जहां विश्व में हमारी मानवता के कुछ हिस्सों में चांद तक ग्रीर अन्तरिक्ष में जाने की होड़ लगी हुई है, जहां धुनिया के कुछ मुल्क घरबों घरब रुपये शस्त्रों की जुटाने भौर भविक सुविधाओं को जुटानें में खर्च कर रहे हैं, वहां मानवता का एक बहुत बड़ा हिस्सा दरिद्रता, भूख भीर गरीबी में जी रहा है। मैं समझता हूं कि हमारी प्रपंगता की समस्या—चाहे वह ग्रंधा होने की अपंगता हो या कोई दूसरी अपंगता-देन है, विरासत है ग़रीबी भौर भूख की। हम देखते हैं कि विश्व के 43 या 45 करोड़ भ्रपंगों में से अधिकांश लोग भफ़ीका, लैटिन धमरीका, भारत मध्य एशिया, धौर धडोस-पड़ोस के मुल्कों में हैं। ये वे मुल्क हैं, जहां ग़रीबी का साम्प्राज्य

इस समस्या को मूल रूप से हल करने के लिए जरूरी है कि हम अपनी गरीबी की समस्या को हल करें। हमारे गांवों भीर शहरों में भ्रधिकांश जन्मांध या बाद में भ्रंधे हो जाने वाले लोग उन्हीं परिवारों मे पैदा है, जो ग़रीब होते है, जिन्हें श्रच्छा खाना नहीं मिलता है । मैलन्युदृश्यन के कारण ही यह समस्या पैदा होती है। मैं सरकार से निवेदन करना चाहता हूं कि कम से कम हमारी माने वाली पीढ़ी को इस समस्या का सामना न करना पड़े, इसके लिए जरूरी है कि हम न्युट्रीशन की प्रावलम को हल करें। हमें यह प्रबन्ध करना चाहिए कि हमारे बच्चों को भ्रच्छा खाना मिले, विटामिन्स मिर्से ।

वूसरी इस से लगी हुई समस्या यह है कि जो लोग घन्छे हो गए हैं उनकी समस्या का निराकरण कैसे किया जाय । मैं समझता

### [श्री हरीश चन्द्र सिंह रावत]

हूं कि माननीय ध्ववते साहब ने जिस समस्या की तरफ इशास करने के लिए यह विश्वेयक यहां पर रखा है, उस में उन का उद्देश्य सरकार को किसी तरीके से प्रतिबन्धित करने का नहीं है, उन के बिल की मंशा जहां तक मैं समझ पाया हूं मात्र सरकार का ध्यान इस धोर धाकुष्ट करना है कि इस मानवीय समस्या को हल करने के लिए सरकार को कारगर तरीके से युद्ध-स्तर पर कार्य करना चाहिए ।

मभी हमारे कई मिलों ने जैसा कहा भौर मैं भी धन्यवाद देना चाहुंगा माननीय प्रधान मंत्री को भीर उन की सरकार को कि **उन्होंने इस समस्या को बढ़ी** प्राथमिकता से हल करनें के लिए कोशिश की है। इस के लिए माननीय योजना मंत्री जी ने संयोजकत्व में उन्होंने कमेटी का गठन किया है भीर प्रदेश की सरकारों को तथा केन्द्र के जितने मंत्रालय हैं उन को निर्देश दिया है कि भएंगों को अपने यहां रोजगार देने मे वे प्राथमिकता से काम ले। लेकिन जहां हम इस के व्याव-हारिक पक्ष को देखते है कि जो हमारी संविधान प्रदत्त ग्रारक्षण की व्यवस्था है. कई सरकारे प्रान्तों की एसी हैं, प्रभी पिछले दिनो सदन ने उसपर विचार किया है. कई सरकारों ने जो संत्रिधान प्रदत्त ग्रिध-कार थे लोगों के उन को देने से इन्कार किया है, उन को नहीं दिया है या उनको ठीक से लागू नही किया है, ता जहां हमारी मशीनरी ऐसे कामों को करने में कोताही बरतनती हो वहां मात्र निर्देश देने से या प्रपत्न जारी करने से वे इस काम को कर देगी, इस में मुझे बड़ा गंदेह है इसलिए अम मंत्री जी से मेरा निवेदन है कि सरकार को इस मामले मे गहराई से विचार करके कुछ इस तरीके का प्रावधान करना चाहिए ताकि प्रत्येक विभाग के लिए यह जरूरी भौर लाजिमी हो सके कि वह भपने यहां सपंतों को रोजगार वें सौर जिस विभाय में अपंतों को रोजगार न मिले उस के जो विभागाध्यक्ष हों, साल के सन्त मे या उस के लिए कोई डेड लाइन बना दी जाय कि इस समय तक जो अपने यहां इतने लोगों को रोजगार न वें उनको, दिण्डत किया जाय। जब तक हम इस तरीके का प्रावधान नहीं करेंगे तब तक मैं समझता हूं कि हम कितना ही यहां पर कहें, कितना ही इस के लिए मंशा जाहिर करें, इस से कोई मामला हल नहीं होगा।

दूसरा निवेदन में सरकार से यह भी करना चाहूंगा कि जो हमारे अपंग है उन को ट्रेनिंग देने का उत्तरदायित्व सरकार को चाहिए । बहुत कम अन्धे या इस तरीके के विकलांग लोग ट्रेनिंग लेने के लिए आगे आ पाते हैं क्योंकि उन के पास इतना पैसा नहीं होता है, वे गरीब होते हैं, तो सरकार को इसे अपनी एक जिम्मेदारी मान लेनी चाहिए कि हम इस तरह के अपंगों को ट्रेनिंग देंगे, उन को इस लायक बनाएंगे जािक उन को यह महसूस न हो सके कि हम किसी तरीके से घटिया दर्जे के लोग हैं । एक तरफ प्रकृति ने उन के साथ ज्यादती की है, इसलिए सरकार को उन के दुख को बंटाने में उन के साथ सहयोग करना चाहिए।

एक और निवेदन है कि सरकार को अपंगता के लिए इंग्योर करना चाहिए। जो अपंग पैदा होते है सरकार उन को इस बात की गारण्टी करे कि उन को हम किसी न किसी रूप में रोखगार देंगे और किसी न किसी रूप में उन के जीवन-यापन की समस्या को इल करेंगे।

इन्हीं शब्दों के साथ मैं यह कहना चाहता हूं कि माननीय दण्डवते जी का जो बिल है, हो सकता है उस में बहुत सारी टैकनिकल खामियां हों भीर शायद माननीय दण्डवते जी खुद अपने बिस को बापस से में, लेकिन उन्होंने प्रपने बिल के माध्यम से जो हमारा ब्यान खींचने की कोशिश की है इस मानवीय समस्या की तरफ, उन की उस के साथ मैं भपनी सहमेति प्रकट करता है।

Blind Persons

SHRI P. K. KODIYAN (Odoor): I also join the other members in congratulating Prof. Dandavate for having brought this Bill which is very timely and which has been brought, I think, with a limited purpose of providing employment to the blind people of our country.

I would appeal to the Hon. Minister to accept this Bill since the Government has failed to bring forward a legislation for protecting the interests of the blind people despite the fact that in the meeting the Labour Minister had held last year in the month of August with the representatives of the National Federation of Blindmen it was recommended that their interests should be protected through enactment of a law. I understand is that the Ministry of Education and Social Welfare, which was asked to prepare a Bill for the purpose, had set up a Working Group, and the latest information is that the Working Group's Report is still awaited. In this background, whatever limitations Prof. Madhu Dandavate's Bill might have, it is a welcome and timely measure which the entire House would support, and Government should have no objection to accept it.

So many hon. Members have referred to the wider problem of the the problem of their blind men, proper training and their proper upbringing. Some hon. Members had referred to the blind people in the villages. I should say that, out of the ten million blind people in our country, the majority are illiterate because they are living in villages. Even if

the provisions of Prof. Madhu Dandavate's Bill are implemented, there is not much scope for these illiterate blind men living in villages to get any sort of employment. So long as they remain illiterate and ignorant, they have no hope, they have to remain as destitutes. Millions of blind men in our country are living as destitutes and as beggars in cities. We are seeing them every day.

Coupled with this problem of blind people, there are millions of other categories of handicapped people. Considering the problem of blind men and other handicapped people in our country, the task before the country. as well as the people is so enormous that it should be tackled on a national plane. While supporting Prof. Madhu Dandavate's noble venture. I would request the Government consider this problem as a national issue and set up a national-level machinery to tackle the problem in its entirely. I would suggest setting up of a National Board to go into the problem of the handicapped people, including those who are illiterate, to give them training, etc., because it is not merely a question of providing employment to those who are qualified among them, educationally or vocationally, but it is a question providing them education and training when a vast majority of them are not qualified today to do any job and there is a dearth of training centres in our country to equip them for life. Therefore, the question of giving training to these handicapped people, including the blind, has to be taken up on a national plane, and the National Board representing the various Ministries which are involved in thisthe Labour Ministry, the Education Ministry, the Health Ministry and also the Finance Ministry and voluntary agencies should give the necessary guideance. All these various Central Ministries should come together and work in this national Board in a coordinating manner to solve this problem on a national plane.

17.00 hrs.

[Shri P. K. Kodiyan]

I would request the Government to provide more workshops, sheltered workshops for these blind where they can be given some training and they can be provided with some gainful employment like toymaking as one hon. Lady Member has suggested or any such kind of job. I would request the hon. Minister to pay more attention to this probiem of giving them training and giving them job outside the Government Departments and outside the public sector and private sector enterprises because the scope of employment in various Departments of the Government as well as the private and public sector projects is limited. That is why I am requesting the hon. Minister to pay more attention to this problem of giving training to these people and also providing workshop for them to provide jobs.

With these words I once again commend Prof. Madhu Dandavate's Bill and I hope it will be supported by the entire House.

भी रामविलास पासवान (हाजीपूर ) : सभापति महोदय, इस बिल के सम्बन्ध में बहुत सी बातें कही जा चुकी हैं। प्रो० दण्डवते जी तथा कुछ भ्रन्य सदस्यों ने जैसा कहा है कि जितनी नीतियां इस सम्बन्ध में बनाई गई है, यदि उन का सही ढंग से कार्यान्वयन हुआ होता तो आज वह स्थिति न होती जो इस समय है । मैं मंत्री महोदय श्रीर सदन की जानकारी के लिए बतलाना चाहता हं कि आज विभिन्न राज्यों में विभिन्न श्रेणियों की नौकरियों में विकलांगों के लिए भारक्षण है। भान्ध्र प्रदेश में भाप ने विक्लांगों के लिए 3 प्रतिशत प्रारक्षण है, गुजरात में 4 प्रतिगत, हिमाचल प्रदेश में 3 प्रतिशत जम्म्-काश्मीर में 3 मतिश्वत, महाराष्ट्र में 3 प्रतिशत, उड़ीसा में

1 प्रतिशत, राजस्थान में 2 प्रतिश्वत, विपुरा
में 2 प्रतिशत, पश्चिम बंगाल में 2 प्रतिशत
उत्तर प्रदेश में 2 प्रतिशत, चण्डीगढ़ में 3
प्रतिशत, दिल्ली में 3 प्रतिशत, गोवा-दमणदीव में 3 प्रतिशत, पाण्डिचेरी में 3 प्रतिशत,
कर्णाटक में 2 प्रतिशत, हरियाणा में 3
प्रतिशत । हर प्रदेश में प्रारक्षण है,
लेकिन इन से पूछा जाये कि इन नीतिश्रों
का कार्यान्वियन कितना हुआ है ? मैं
समझता हूं—मंत्री महोदय हुम को ग्रपते
जवाब में बतलायेंगी कि कितना कार्यान्वयन
हुआ है।

इस बिल में प्रोफसर साहब की मंशा यह है कि केन्द्रीय सेवाओं में भी ग्रारक्षण किया जाय। मैं देख रहा था—- ग्राप ने दो बार बैठक की है प्रधान मंत्री जी ने भी नेत-विहीनों के फडरेशन के साथ बैठक की थी भौर इस सदन में श्राश्वासन भी दिया गया था कि हम उन के लिए बहुत सारी चीजें करने जा रहे हैं, योजना बना रहे है। श्रम मंत्री जी की ग्रध्यक्षता में 5 ग्रगस्त को बैठक हुई, उस के बाद 14 ग्रगस्त, को बैठक हुई। निजी क्षेत्र के मुख्य नियोजकों के साथ बैठक हुई--इतना सब होने के बाद भी परिणाम कुछ दिखाई नहीं दे रहा है, उनको कहीं भी रोजगार नही मिल पाता है। ग्राप चाहें तो जो नीति बना लीजिए, लेकिन नीयत साफ़ नहीं होगी तो उस को रोजगार देने के कोई ठोस उपाय नहीं निकल सर्केंगे। ग्रभी मैंने ग्राप के सामने स्टेट्स की फिगर्स पढ़ कर सुनाई, जितले भी सरकारी विभाग है, यदि प्रत्येक अपनी-ग्रंपनी जबाबदेहीँ सम्भाल लेता तो विकलांगीं और नेत्रविहीनों की समस्या का काफ़ी हद तक निपटारा हो गया होता।

भनी बिन्टी स्पीकर साहब वेधर पर थे। उन्होंने कहा—यदि एक-एक एम ० पी० एक-एक भादनी को लेले तो 500 लोगों की समस्या का समाधान हो जायगा। लेकिन

एम॰ पी॰ क्या करेगा, क्या उन को स्टेनों रख लेगा? हां, यह हो सकता है कि अगर एक एम॰ पी॰ दो अन्धों के लिए आप को लिखे और आप इतना यहां कह दें कि हम उन दो अन्धों को नौकरी दे देंगे, तो हम लोग इस को मानने के लिए तैयार है ....

अस मंत्रालय में राज्य मंत्री (श्रीमती रामदुलारी सिन्हा) : ग्राप भी तो कुछ कीजिए।

श्री राम विलात पासवान : हम क्या कर सकते हैं, बोलिये।

श्री रामावतार द्वास्त्री (पटना) ः श्राप साधन दीजिए, सब होगा।

श्री राम विलास पासवान : हम तो इतना ही कर सकते हैं कि जो प्रशिक्षित श्रंघे हैं, उन को श्राप की नालिज में ला दें। श्राप को बता दें कि ये मैंट्रिक पास हैं, प्रशिक्षित है लेकिन सब से बड़ी बात तो यह है कि नौकरी तो श्राप देंगी।

इस में यह भी लिखा है कि जो सोशल वेल तेयर डिपार्ट मेंट है, वे स्वेच्छिक संस्थाओं से कहें कि तुम हमारी मदद करो लेकिन अभी तक क्या किया गया है? डब्लू० एव० ही० की रिपार्ट निकली है और उस रिपोर्ट के मुताबिक यदि 20 पैसे प्रति बच्चे पर प्रतिक्ति विटामिनों पर खर्च किये जाएं, तो वे बच्चे अंधे नहीं हो सकते हैं। एक तरफ जो अंधे हैं, उन को रोजगार देने की बात करते हैं लेकिन सूसरी तरफ प्रति दिन अंधों को संख्या बढ़ती जा रही है बिटामिनों के अभाव में और पोष्टिक पदार्थों के भाव में। क्या प्रति वित्त 20 पैसे प्रति बच्चे के लिए आप व्यवस्था करने के लिए तैयार हैं। (व्यवस्था)

कहिए तो मैं बोल दूं लेकिन घंटी बज रही है। बहुत सी पोस्टें हैं, जिन में उन को लगा सकते है। घाप तो हम लोगों की नेता है घौर घाप घपना योगदान भी दे रही हैं। हम लोग एसेम्बली में भी एक साथ थे। तो मैं यह कहना चाहता हूं कि जैसे एनाकन्सर की पोस्ट है, केन-बीबर, संगीतक घौर लेथ घापरेटर का पद है, ये सारे पद ऐसे हैं, जिन में इन को लगाया जा सकता है घौर उन को घाप काम दे सकते हैं।

मैं भाप ते आग्रह करूंगा कि न इस पक्ष के लोगों को धौरन उस पक्ष के लोगों को यह मानने में कोई ग्रापत्ति होगी कि उन लोगों की मदद की जाए, सरकार यह जरूर सोच सकती है कि मधु दंडवते जी का प्रस्ताव है, इस को कैसे मान लें भीर कैसे इन को ऋडिट मिल जाए । इसलिए वह कोई दूसरा रास्ता निकालें। इस प्रस्ताव को मानने में किसी को कोई आपत्ति नहीं होगी और न होनी चाहिए लेकिन कम से कम माप यह तो कर सकते हैं कि जो भ्राप के विभाग है, ग्रापके विभिन्न विभाग हैं, उन पर ग्राप कड़ाई कीजिए ताकि जो कानून ग्राप बनावें, इस इम्पर्लामेंटेशन हो, जो नीति ग्राप बनावें, उस का पालन कड़ाई से करावें । देश में जो विकलांग हैं भीर जो नेत्रहीन हैं, उनकी क्या समस्या होती है, इस का पता इस बात से चल जाता है कि जब हम ग्राखें बन्द कर लेते हैं तो

"म्ंदहु मांख कतहु कुछ नाहीं "

भांख बन्द कर लीजिए, तो समूचे संसार में अंधेरा ही अंधेरा है, ऐसा मालूम पड़ता है। इसलिए जो पर्वानेण्ट अंधें हैं, [श्री राम विलास पासवान]

तो उनकी क्या दुर्गति होगी, यह हम और धाप सभी जानते हैं। इसलिए मैं मंत्री महोदय से इतना आग्रह करूंगा कि जो नीति व बनावें, उस को कड़ाई से लागू करावे ।

इन शब्दों के साथ मै प्रो० मधु दंडवते के बिल का समर्थन करता है।

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): Sir, the Government fully appreciate the sentiments expressed by the Member, Prof. Madhu Dandavate, while moving this Bill.

Sir. I have also heard the speeches made by the hon. Members, Daga, Shri Arakal. Shri Giri. Shri Rathod, Shrimati Krishna Sahi, Shri Harikesh Bhadur, Shri Rawat, Shri Kodiyan and Shri Paswan with great interest. Most of their suggestions relate to education and health. I have taken note of it and it will be sent to the concerned Ministries.

Like many other countries in the Asian region, India does not have an adequate and reliable data regarding the number of blind people in India. Some sample surveys have, however, been conducted by one or two agencies But the estimate varies widely since the system adopted has also been different. The National Sample Survey of India has estimated that the blind population in India is one million and an in-depth study of the Indian Council of Medical Resarch estimates the blind population to be million. That comes to 90 nine lakhs.

In fact, Sir, Government are already seized of the problems of the physically handicapped including the blind and have already initiated a number of steps to promote employment opportunities for them.

Eighteen Special Employment Exchanges functioning in different parts of the country provide placement services to the physically handicap-

ped. The Live Registers of these exchanges account for roughly half of the 5,000 blind registered with all the exchanges in the country. Eleven Rehabilitation Vocational Centres assess their vocational and physchological needs and assist in their rehabilitation.

(Emp.) Bill

Sir, steps are also being taken to set up skill training workshops and rural extension services in some of these Centres during the Sixth Plan. Government have already issued orders reserving 3 per cent of the vacancies for the physically shandicapped in Group 'C' and 'D' posts in the Central Ministries Departments and in comparable posts in pubthe quota set undertakings, apart for the blind being 1 per Sixteen State Governments cent Union Territories. Andhra Pradesh, Gujarat, Himachal Pradesh, Jammu and Kashmir, Maharashstra, Orissa, Rajasthan, Tripura, West Bengal, Uttar Pradesh, Chandigarh, Delhi, Goa Daman and Pondicherry. Karnataka and Haryana have also issued similar orders reserving 1 per cent to 4 per cent of vacancies for the physically handicapped. The progress of implementation of these orders in the Central Ministries/Departments and public undertkings is being monitored continuously for the bind. She desired in parti-Ministries/Deartments shows that on the 20th January, 1981, 745 blind persons were employed in the Central Ministries/Departments and Central public sector undertakings.

The Prime Minister desired in June. 1980 that vigorous steps need to be taken to promote employment opportunities for the handicapped, especially for the blind. She desired in particular that a quick and comprehensive survey should be conducted to identify jobs which the blind and the other handicapped could handle so that thereafter steps could be taken to absorb the handicapped in these jobs.

The Ministry of Labour have already published a booklet indicating Group A' and 'B' posts against which the physically handicapped could be appointed, and a similar publication on Group 'C' and 'D' posts is in the press. Meanwhile a list of such posts has already been circulated to all the Ministries/Departments for their guidance.

All Ministries/Departments have been urged to appoint at least one blind person against a suitable vacancy by the end of February, 1981. Information received so far from five Ministries/Departments shows that 3 persons have already been appointed and 4 more are being appointed. Other Ministries are being asked to indicate the position early.

Orders have also been issued to the effect that the recanning of chairs in the offices of the Government of In lia should be entrusted only to the blind and that, where sufficient workload exists, a post of chair recanner should be created and filled by the blind.

Governments efforts for the rehabilitation of the physically handicapped have been intensified and extended in the context of the International Year of the Disabled. A National Committee consisting of the concerned interests has been constituted to draw up a National Plan of Action for the observance of the International Year of the Disabled, Minister for Social Welfare is the Chairman.

Three Working Group of this Committee are currently examining different aspects of the disabled. namely, employment, prevention and early detection of disability and education and skill development of the disabled child. In fact, the working Group on Open and Shed etc. employment and the one on Education of the Disabled have already submitted their reports. The first Group has recommended ways and means of promoting wage employment as well as self-employment among the physically handicapped. Other Group has recommended ways and means of increasing education and training opportunities for them.

The Ministry of Social Welfare have also set up a Working Group to examine how far legislative action can promote the economic integration of the handicapped and, if this be necessary, to formulate such legislation.

The hon. Member has referred the need for development of aids to help the blind to function more effectively. There can be no two opinions about this. The House would be glad to know that the National Institute for the Visually Handicapped at Dehradun is engaged in research on technological innovations to help in finding new avenues for the blind and in promoting their employment in various sectors. The Indian Institute of Technology, Delhi has evolved a special Gadget which helps a blind person to operate a centre lathe machine, and a Gadget to help him to locate a broken thread on the powerloom. Another piece of equipment to make it similar for the blind to control a telephone switchboard is also being evolv-

The Dr. Rajendra Prasad Centre for Opthalmology has also developed special magnifying aids for those with low vision.

The Ministry of Social Welfare provides grants-in-aid to institutions wishing to take up research, aimed at promoting the welfare of the handicapped and at evolving simple innovations for their gainful employment.

I have mentioned earlier that the Ministry of Labour have drawn up a list of Group 'C' and 'D' posts suitable for the physicaly handicapped and circulated the same to the Central Ministries for their guidance.

This list. I would like to add, also indicates, wherever necessary, the equipment that would enable the handicapped to function effectively in the specified posts.

For instance, the list indicates that the blind could function as Stenographers if they are provided with dictaphone and digital typewriters. They . 375

#### (Shrimati Ram Dulari Sinha)

could be employed as Telephone Operators with small boards equipped with electronic beeps and embossed digits, and as Liftmen in lifts provided with digital controls.

Government are thus not only taking steps to tackle the problem of the handicapped, but also considering the question of the need and the feasibility of legislation covering the entire gamut of problems, relating to the economic rehabilitation of the handicapped, while the present Bill, moved by the Hon. Member confines itself only to the employment of the Blind. In these circumstances. I would request the Hon. Member to withdraw the Bill.

PROF. MADHU DANDAVATE: (Rajapur): When I moved the Bill for the consideration of the House, I did it from purely humanitarian considerations. I did not intend to induct any political overtones in the discussion on the Bill.

Sir, I am happy to find that the spirit behind this Bill has been totally endorsed by all sections of the House.

There may be some difference opinion about the bureaucratic device that has been suggested over When the Bill is to be implemented, what happens is this. The hon. Minister himself will realise that even when an executive order is issued by the Government, fortunately ox unfortunately, the bureaucracy always comes in. In regard to the implementation of the executive order, some bureaucracy or other will be required. I am not against bureaucracy as such but I am only against bureaucratism. Some machinery has to evolved in this regard and that is what has been proposed in this Bill.

Now, Sir, another important aspect of the Bill is this. Some statutory machinery is provided to see that the miseries of the blind who constitute an important and major section of the total physically handicapped people are removed.

Sir, there is no assurance that whatever is decided upon will be implemented. Therefore I have suggested a penal provision. If the employer fails to comply with the requirement of the Bill, he will have to undergo imprisonment for 6 months or in lieu thereof he will have to pay a fine of Rs. 2,000. All these aspects are dealt with here.

Mr. Daga asked, why should there be so many machinery. Once you make it compulsory that the employer must provide jobs up to 3 per cent, disputes are bound to arise. That is why a Board of Experts is always found to be necessary. This machinery will help the Government out of the difficulty which may be faced by them. That is why provision has been made in the Bill for this Board of Experts to go into such matters.

Sir, after all, the blind persons have to be registered. Any one may come to the Minister and say, 'Sir, I am almost blind.'. Immediately it cannot be taken for granted that he is blind and there should be some sort of registration, there should be some sort of Advisory Board and there should be some members of experts for this purpose. All the machineries been suggested on the assumption that some sort of a Bill will be brought forward so that it would be passed into an Act. Therefore, all those provisions are necessary. I am not worried about the modus operandi, I am worried about the results. As some of the hon. Members have pointed out that we, the Members of this House, are not at all about the modalities, we are not worried about the modus operandi. We are interested only in the results whether the results are produced by an executive order or by an Act or a Bill. Thy should produce the results. The blind man is not worried whether he gets a job because of the Bill that has been moved by Mr. Madhu Dandavate or he gets a job because the hon. Minister has executed an order. The blind man is not worried about whether he is a Congress-I Member or

377 a Member from the Opposition Party. All that he sees is the total darkness. For him it is irrelevant which political party wanted to take the credit for this. And I am the last man to build my politics at the cost of blind men, I can assure the hon. Members. Therefore, I am not worried whether the credit goes to me because I have brought forward this Bill. If an executive order is coming it is because of the consensus in this House, because of the sentiments expressed by all sections of this House and she anticipated this Bill. She is such a competent hon. Minister with a perspective planning that she could anticipate what would be the views expressed by various Members in this House. Therefore, she came out with a neatly prepared speech giving all the schemes. I am glad that she anticipated that there would not any difference of opinion in this House on this issue and therefore she came out with an exact report of whatever has been done. She has come out with statistics. But there is a little lacuna in the percentages that have been quoted. The percentages quoted are the percentages of jobs reserved in various States. She said that the percentages, vary from 1 per cent to 4 per cent. But these are the percentages reserved for the jobs to be given to the physically handicapped and blind men are one section of that and it is not a small section. She said that it would be very difficult to find how many blind men were there. There are enough social institutions from whom particulars could be obtained. We are fortunate to have some hon. Members like Mr. Rathod in this House who are connected with the blind men institutions and the training centres. We have Members like Professor Ranga who are connected with a number of doctors and medical practitioners who are connected with this particular task and see that cataract is removed, they are operated upon and at least those who are potential blind men, should get some sight. There is enough sta-

tistics avaliable. A rough statistics in-

dicates that the blind population of

the pepole in the entire world is 30

million and if I mistake not out of this the estimate of blind men in thecountry is about 10 lakhs next only to Egypt. That is the present position. Here is a problem as to how to offer jobs to the large section of the physically handicapped who happen to be blind men. It is not merely saying that the job will be offered to all the physically handicapped. That is why the blind men have formed a separate Association, a separate Federation. The national federation of blind men had a meeting with the Prime Minister of the country and I am happy to know that negotiations proceeded on good lines. I am told that some sort of understanding has been already arrived at thus averting their threatened strike and agitations, Their problems are being solved. We are a country where we always say that even the international disputes should be solved across the table. In that case, problems of the blind men can always be solved by sitting the table, and. therefore, it be possible for us to see that these problems are solved.

I have very carefully listened to the report that has been read out and the report of the work that has been done so far, by the hon. Minister. Of course, I am not fully satisfied with what has been done and the Members on that side will also not be fully satisfied. It was no less a person that hon. Shri Daga who himself asked a question to the hon. Minister that since the Prime Minister expressed her pious wish and desire that enough must be done for the physically handicapped, since the time she made the announcement, up to today exactly is the report of the work that has been done in that particular direction. The report that has been read out is not a very substantial report. No doubt, the move is in the right direction. At least, it is in the right direction. Once it was said that in Mussolini's Italy, the trains running in right time. The answer was that the trains were running in time, but they were running in the wrong direction. I would be happy if the train runs in the right direction.

and vices like that.

[Prof. Madhu Dandavate] Even if the speed is less or more, I am not much worried about that. Once you start moving in the right direction, provided it does not get derailed, it is likely to reach the correct destination. Therefore, I would satisfied if through the executive order, this particular quintessence of the Bill is actually implemented. would be satisfied that some concrete disciplinary action, some measures are taken against those who violate the executive order. Action is not always to be taken against employees, sometimes action is also to be taken against the employers, because there is no division like this that employers represent the quintessence of all ethics in life and employees represent all the sins in life. There is no compartmentalisation of virtues

The hon. Minister has referred only to the various Departments of Government, but outside the sector of the departments of the Government and outside the public sector, there is a large private sector in this country. In my Bill, I have made a reference not only to the public sector and the Government departments. but to the private sector also. Why should it be the sole responsibility of the Government and the public sector only to provide jobs to the blind men in the country? The private sector wants sorts of concessions during the budget; the private sector wants all sorts of incentives for growth and development, but has private sector no social obligation at all? And they have to admit that they have a certain social obligation. This is the land of Mahatma Gandhi, who told even the men in the private sector that even if they owned property, they should own it and act as the trustees of the common people. That is what Mahatma Gandhi told the men in the private sector in this country

Should there be no obligation as far as the private sector is concerned? Your executive order will act only for the public sector and the departments of the Governments, but what will happen to the private sector industries and private firms? That is a large sector. They must also be brought into the picture by some method. I do not insist that at one stroke here and now, everything mus' be done, but I am glad to find the the entire House is convinced. I mut express my gratitude that when th discussion on this Private Member' Bill is going on, even veterans like Prof. Ranga and Panditji have remained present in the House. It is because of their keen interest. I have witnessed here that no matter whether one belongs to the opposition or the ruling party, all of them have expressed their sentiments.

(Emp.) Bill

We cannot forget the lessons of history. We have seen Surdas and Milton as also Bethovan. Bethovan was deaf, and other were blind. But even those people who suffered from these physical handicaps who suffered from these human discrepancies, were able to give expression to their creativeness in life. Someone composed the best song, someone composed the best composed the best poetry, someone symphony in life. These are the expressions of creativeness by those who are supposed to be physically handicapped. Even the physically handicapped has certain urges in life. When properly expressed and when they get proper opportunity to express those urges they will be able to give proper vent to their creative ability. And that is what is going to happen provided the Government takes cognizance of the spirit of the Bill. I am glad that the Government has taken cognisance of the Bill that I have moved. I am not among those dogmatic men who insist that I must have a feeling that my Bill is either passed or thrown out. I do not want to take that dogmatic approach. I want to respond to the appeal that has been made by the Hon. Minister that on the basis of whatever she has said and on the basis of whatever you will be able to promise in the future and an the basis of whatever talks you will be able to have with the National Federation of Blind, Sir, I would seek the permission of the House to withdraw this Bill.

MR. CHAIRMAN: There is an Amendment standing in the name of Shri Mool Chand Daga. I will now put this Amendment to vote. The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by 30 June, 1981." (1)

The motion was negatived.

MR. CHAIRMAN: Are you withdrawing it, Prof. Dandavate?

MADHU DANDAVATE: PROF Yes.

I beg to move for leave of the House to withdraw the Bill to provide for employment to blind persons and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill to provide for employment to blind persons and for matters connected therewith or incidental thereto."

The Motion was adopted.

PROF. MADHU DANDAVATE: withdraw the Bill.

RE. CONSTITUTION (AMENDMENT) BILL

(Amendment of Article 326)

MR. CHAIRMAN: This Bill, the Constitution (Amendment) Bill (Amendment of Article 326), stands in the name of Shri George Fernandes. He has sent information that because he has gone in some meeting with the Prime Minister, he will not be able to move the Bill today.

He has requested that this Bill be moved next time. But the rule will took to that point.

17.82 hrs.

SMALL FARMERS ASSISTANCE BILL

(Emp.) Bill

SHRI K. LAKKAPPA (Tumkur): I beg to move:

. That the Bill to provide for the grant o loans and various subsidies to small farmers, be taken into consideration."

Sir, the Objects and Reasons of my Bill are that at present farmers beset with in arcial difficulties are facing immense hardship in procuring loans to meet the cost of farming operations, in buying agricultural implements, improved seeds etc. and marketing their produce at a price commensurate with the cost of operation.

Sir, my intention in moving this Bill is that today 80 per cent of the population of the country living in villages and their occupation is agriculture. After the land reforms initiated by the Congress Government and that in most of the States where land reforms have taken place, a revolutionary change has taken place because of the distribution of lands to the small holders and also because of the opportunity to get the land titles registered in the names of the small farmers and tenants. Today in this country about 80 per cent of the farmers are small holders of land except a certain percentage of plantation crops where they have got more land be-cause it comes within the perview of industry.

Sir, the basis of my argument is this. We have to see whether after the land reforms there are any adequate measures to meet these exigencies of small farmers. This is a point to be considered by this House,

Sir, this Bill was placed before the previous Lok Sabha, but its turn was not reached and it lapsed. Therefore, I am reviving it.